

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF EUPHORIA TECHNOLOGIES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	EUPHORIA TECHNOLOGIES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	31/12/2010
3.	Authority under which corporate debtor is incorporated / registered	RoC-Ahmedabad, Gujarat
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72900GJ2010PTC063439
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office Office No. 403, 4 th Floor, Nishal Arcade Shopping, Nr Vaishali Row House, Green City Road, Pal Surat, Surat, Gujarat 395009 Other Office 3rd Floor, Office No - 302, Technocity, Next to Sarovar Portico, Mahape Navi Mumbai, Thane, Maharashtra, 400701
6.	Insolvency commencement date in respect of corporate debtor	17/05/2023 (Order Received on 18/05/2023)
7.	Estimated date of closure of insolvency resolution process	13/11/2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Mahendra Prasad Jindal IBBI/IPA-001/IP-P00616/2017-2018/11073
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B-810, Fairdeal House, Nr Swastik Char Rasta, Navrangpura, Ahmedabad 380009 mpjindal@rediffmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B-501, Safal Pegasus, 100 ft Road, Opp. Gwalia, Prahaldnagar, Ahmedabad 380015 cirp.etpl@gmail.com
11.	Last date for submission of claims	31/05/2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://www.ibbi.gov.in/home/downloads Not Applicable



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Euphoria Technologies Private Limited on 17/05/2023. (Order Received on 18/05/2023)

The creditors of Euphoria Technologies Private Limited, are hereby called upon to submit their claims with proof on or before 31/05/2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



A handwritten signature in blue ink, appearing to read "Mahendra Prasad Jindal", written over a horizontal line.

Mahendra Prasad Jindal
Interim Resolution Professional
IBBI/IPA-001/IP-P00616/2017-2018/11073

Date: 19/05/2023
Place: Ahmedabad

Delhi govt, L-G lock horns over services verdict

(GNS0 NEW DELHI :

The tussle between the AAP-led Delhi government and the L-G further intensified Friday with the former accusing the latter of not implementing the decision of the Supreme Court Constitution Bench regarding services and the latter alleging that the government was resorting to "unconstitutional brazenness and intimidation".

The tussle began with a tweet from Chief Minister Arvind Kejriwal alleging that the BJP-led Centre sought to "reverse the SC order" through an ordinance. "Why is LG Sahib not obeying the SC order? Why hasn't he signed the file regarding the Services Secretary for two days? It



is being said that the Center is going to reverse the SC order by bringing an ordinance next week? Is the central government plotting to overturn the SC order? Is LG Sahib waiting for the ordinance? Is that why he's not signing the file?" he asked. This was met by L-G VK Saxena terming the last week in Delhi as "one of the most gloomy phases of gover-

nance" in the national capital where the "organised, structured and specialised administrative machinery" was made to confront "the brunt of high handedness of the political executive".

Five Ministers from the Delhi Cabinet arrived outside Raj Niwas, within minutes of which the LG Secretariat released a letter from Saxena to Kejriwal flagging "unconstitutional brazenness, intimidation and disregard of rules and procedures" by the AAP government and ministers, especially Bhardwaj, since the May 11 judgment.

"Unfortunately, you and your Ministers in a dramatic and convoluted fashion, immediately went on a rampage issuing orders, in gross disregard of the rules and procedures laid down with regards to administrative functions through the Civil Services Board (CSB)," Saxena alleged.

The L-G also accused

the government of unleashing "a chaotic style of governance" that entailed decisions being conveyed to the LG "on Twitter and through the media" and holding him "ransom through consistent media pressure" for agreeing to the recommendations made by Bharadwaj "without application of mind". With regard to the alleged intimidation of bureaucrats, Saxena alleged that the Delhi government began a "witch-hunt, harassment of officers, media trials, threats and street postures" to ensure that the L-G discharges his duties "as per the whims and fancies of the ministers" of the Delhi government.



Congress leader Sachin Pilot during the wrestlers' protest against Wrestling Federation of India (WFI) chief Brij Bhushan Sharan Singh, at Jantar Mantar in New Delhi.

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A Govt. of India (Department of Atomic Energy) Enterprise
ECIL Post, Hyderabad - 500 062, Telangana State.

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Advt. No.05/2023 DGM -HR(Rectt)

CBC 48138/12/0002/2324

CHANGE OF NAME

I HAVE CHANGED MY OLD NAME FROM **GHOGHARI DARSHAN DINESHKUMAR** TO NEW NAME **GHOGHARI DARSHAN DINESHBHAI** & I WILL BE KNOWN AS NEW NAME WHICH PLEASE NOTE.
SD: GHOGHARI DARSHAN DINESHBHAI
ADD: 103, SANT JALARAM SOC, OPP. PANDOL INDUSTRY, VED ROAD, SURAT, GUJARAT- 395004

CHANGE OF NAME

I HAVE CHANGED MY OLD NAME FROM **DHRUV ASHOKKUMAR THUMMAR** TO NEW NAME **DHRUV ASHOKBHAI THUMMAR** & I WILL BE KNOWN AS NEW NAME WHICH PLEASE NOTE.
SD: DHRUV ASHOKBHAI THUMMAR
ADD: H-803, AMBY VALLEY HEIGHTS, OPP. SENTOSA HEIGHTS, UTRAN, CHORASI, SURAT

CHANGE OF NAME

I HAVE CHANGED MY OLD NAME FROM **MANISHABEN ASHOKKUMAR THUMMAR** TO NEW NAME **MANISHABEN ASHOKBHAI THUMMAR** & I WILL BE KNOWN AS NEW NAME WHICH PLEASE NOTE.
SD: MANISHABEN ASHOKBHAI THUMMAR
ADD: H-803, AMBY VALLEY HEIGHTS, OPP. SENTOSA HEIGHTS, UTRAN, CHORASI, SURAT

CHANGE OF NAME

I have change my old name from **CHAITANY ALPESHKUMAR PATEL** to New Name **CHAITANYA ALPESHKUMAR PATEL** & I will be known as New Name which please note.
Sd/- CHAITANYA ALPESHKUMAR PATEL
Address : 113, Moti Fali, Near Rupama Mandir, Palgam, Pal, Surat, Gujarat-394510

CHANGE OF NAME

I HAVE CHANGED MY OLD NAME FROM **KAPADIA MAHMEDIYAUL ANIS** TO NEW NAME **KAPADIA ZIAULHAQ ANISH AHMED** & I WILL BE KNOWN AS NEW NAME WHICH PLEASE NOTE.
SD: KAPADIA ZIAULHAQ ANISH AHMED
ADD: 461/2 PAIKI BLOCK EAST SIDE, GARDEN SOCIETY, OPP. ABRAR TOWER, ADAJAN PATIA, SURAT- 395009

CHANGE OF SURNAME

I HAVE CHANGED MY OLD SURNAME FROM : **BHAGNAGRI FIROZ SHAMSUDDIN** TO NEW SURNAME : **PATHAN FIROZ SHAMSUDDIN** & I WILL BE KNOWN AS NEW SURNAME WHICH PLEASE NOTE.
SD : PATHAN FIROZ SHAMSUDDIN
ADD : 10, ASLAM NAGAR, JUNU BARAF NU KARKHANU, RANDER, SURAT- 395005

CHANGE OF NAME

I HAVE CHANGED MY OLD NAME FROM **NAVADIYA ROMITKUMAR SHANTIBHAI** TO NEW NAME **NAVADIYA ROMITKUMAR SHANTILAL** AND NOW ONWARDS I WILL BE KNOWN BY MY NEW NAME WHICH PLEASE NOTE.
SD:- NAVADIYA ROMITKUMAR SHANTILAL
ADD:- B-704 SHIVPLAZA APP GADHAPUR ROAD, OPP. NAVJIVAN HOTEL, SARTHANA JAKATNAKA SURAT - 395006

CHANGE OF NAME

I HAVE CHANGED MY OLD NAME FROM **VINODRAY ARJAN VAGHANI** TO NEW NAME **VINODBHAI ARJANBHAI VAGHANI** & I WILL BE KNOWN AS NEW NAME WHICH PLEASE NOTE.
SD: VINODBHAI ARJANBHAI VAGHANI
ADD: E/902, SILVER PALACE, NR.: ASHTHA RESIDENCY, OPP. KAPODRA BRIDGE, UTRAN, MOTA VARACHHA, SURAT

CHANGE OF NAME

I HAVE CHANGED MY OLD NAME FROM **RAMESHCHANDRA KALIDAS SHAH** TO NEW NAME **RAMESHBHAI KALIDAS SHAH** & I WILL BE KNOWN AS NEW NAME WHICH PLEASE NOTE.
SD: RAMESHBHAI KALIDAS SHAH
ADD: 101, GOLDEN NEST APARTMENT, NEAR OLPADEI MOHALLA, LAL BUNGLOW, ATHWALINES, SURAT, GUJARAT- 395007

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(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF EUPHORIA TECHNOLOGIES PRIVATE LIMITED

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6 Insolvency commencement date in respect of Corporate Debtor	17.05.2023 (Order Received on 18.05.2023)
7 Estimated date of closure of insolvency resolution process	13.11.2023
8 Name & Regn. No. of the insolvency Professional Acting as Interim Resolution Professional	Mr. Mahendra Prasad Jindal IBBI/IPA-001/IP-P00616/2017-2018/11073
9 Address and e-mail of the interim resolution professional, as registered with the Board	Address :- B-810, Fairdeal House, Nr. Swastik Char Rasta, Navrangpura, Ahmedabad-380 009. *Email :- mpjindal@rediffmail.com
10 Add. & e-mail to be used for correspondence with the interim resolution professional	Address :- B-501, Safal Pegasus, 100 Ft. Road, Opp. Gwalia, Pralahadnagar, Ahmedabad-380015 *Email :- cirp.etpl@gmail.com
11 Last date for submission of claims	31.05.2023
12 Classes of creditors, if any, under clause (b) of sub-section (5A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13 Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
(a) Relevant Forms and available at:	https://www.ibbi.gov.in/home/downloads
(b) Details of Authorized Representatives are	Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the Euphoria Technologies Private Limited on 17.05.2023. (Order Received on 18.05.2023).
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Submission of false or misleading proofs of claim shall attract penalties.

Date : 19.05.2023 Mahendra Prasad Jindal
Place : Ahmedabad Interim Resolution Professional
IBBI/IPA-001/IP-P00616/2017-2018/11073

Mission Buniyaad: MCD schools focusing on conducive learning environment for every child, says Delhi minister Atishi

NEW DELHI : Delhi's Education Minister Atishi Thursday attended the Mission Buniyaad class at a school run by the Municipal Corporation of Delhi (MCD) in New Friends Colony along with the students. She also gave instructions to the teachers to monitor the learning progress of each child and emphasised the need to provide customised learning based on their individual learning requirements.

Mission Buniyaad was launched by the Delhi Government in 2018 with the aim to equip stu-

dents up to Class 8 to strengthen their learning foundation. "The process of transformation has begun in the MCD schools now. Following this, MCD schools are now focusing on creating a conducive learning environment for every child," said Atishi

Atishi emphasised that each child should be given an equal opportunity to learn and encouraged the students to improve foundational skills. "It is now our responsibility to give them that opportunity and ensure that they have equitable learning levels

as their counterparts in other schools while leaving from here," she said. She stated that Mission Buniyaad was initiated to bridge the learning gap among children. Under the mission, children participate in classrooms of different levels. The objective is to take students from the basic level to the advanced learning levels. This year, various approaches have been implemented in DIET and MCD schools to strengthen the foundational skills in children and bridge the learning gaps for students from third to eighth grade.



Karnataka Deputy CM-designate DK Shivakumar oversees preparations for the oath-taking ceremony of Karnataka Chief Minister and Deputy Chief Minister at Sree Kanteerava Stadium, in Bengaluru.

Boy tied to pole, beaten to death; 2 arrested



NEW DELHI : Two men were arrested a day after a 17-year-old boy was allegedly tied to a pole and beaten to death by a group in Shahdara.

The Delhi Police have arrested two men Kalim (35) and Samir (21) in connection with the case. While police initially said they suspect the boy was killed on suspicion of theft, senior officers said the matter is being investigated and searches are being conducted to look for other accused.

"We are not sure of the exact sequence of events. We may add other strin-

gent sections to the FIR based on autopsy report," said an officer. His legs were injured and his hair was also chopped, the officer added. The boy is survived by his mother and 21-year-old brother.

His family said they last saw him Monday night. "He wanted to buy noodles and snacks for us. He told us he will go with a friend.

Why would he break into someone's house and commit theft? The accused killed our boy to show dominance in the area," the boy's uncle alleged.

ડાંગ જિલ્લાનાં આહવા તાલુકા વિકાસ અધિકારી સામે કાર્યવાહી કરવા બાબતે

કોંગ્રેસી કાર્યકર્તાએ વિકાસ કમિશ્નર ગાંધીનગરને અરજ ગુજરાત હડકંપ મચી જવા પામ્યો

સાપુતારા (પુંડલીક વાઘમારે) ડાંગ જિલ્લાનાં આહવા તાલુકા વિકાસ અધિકારી સામે કાર્યવાહી કરવા બાબતે કોંગ્રેસી કાર્યકર્તાએ વિકાસ કમિશ્નર ગાંધીનગરને અરજ ગુજરાત હડકંપ મચી જવા પામ્યો છે. ડાંગ જિલ્લા કોંગ્રેસ સમિતિનાં આગેવાન મનિષ મારકણાએ વિકાસ કમિશ્નર ગાંધીનગરને અરજ ગુજરાત હડકંપ મચી જવા પામ્યો છે. જેના પડઘા જે તે પ્રતિષ્ઠિત અખબારોમાં પણ પ્રકાશિત થઈ રહ્યું છે. આ અરજીમાં આહવા તાલુકા વિકાસ અધિકારી યમનેશ અડ દ્વારા પુલાસો આપવામાં આવેલ નથી. આ બાબત પરથી સાબિત થાય છે કે આહવા તાલુકા પંચાયતનાં તાલુકા વિકાસ અધિકારી ભણેલ નથી અને અભણ પતિઓનું રાજ ચલાવે છે. તથા

મીડિયામાં વાયરલ થયા હતા. જે ફોટામાં ચૂંટાયેલા મહિલા તાલુકા સદસ્યોની જગ્યાએ પ્રમુખનાં પતિ તેમજ આહવા તાલુકા ૧ બેઠકનાં ઉમેદવારનાં પતિ હાજર દેખાયા હતા. જેથી અરજદાર મનીષ મારકણા દ્વારા તા.૨૫/૪/૨૦૨૩નાં રોજ આ બાબતે તાલુકા વિકાસ અધિકારીને આવેદનપત્ર પાઠવી લેખિતમાં પુલાસો પણ માંગેલ હતો. જેના પડઘા જે તે પ્રતિષ્ઠિત અખબારોમાં પણ પ્રકાશિત થઈ રહ્યું છે. આ અરજીમાં આહવા તાલુકા વિકાસ અધિકારી યમનેશ અડ દ્વારા પુલાસો આપવામાં આવેલ નથી. આ બાબત પરથી સાબિત થાય છે કે આહવા તાલુકા પંચાયતનાં તાલુકા વિકાસ અધિકારી ભણેલ નથી અને અભણ પતિઓનું રાજ ચલાવે છે. તથા

તાલુકા પંચાયતનાં પતિઓ સામે જો કાર્યવાહી કરે તો તેઓની ટકાવારી બંધ થાય તેમ છે. જેથી પતિરાજની પ્રથા બંધ કરી તુરંત કાર્યવાહી કરવાની માંગ કરી છે. જો આહવા તાલુકા વિકાસ અધિકારી દ્વારા આ મુદ્દે યોગ્ય કાર્યવાહી ન કરવામાં આવે તો આવનાર દિવસોમાં અરજદાર દ્વારા તાલુકા પંચાયત આહવાને તાળાબંધી તેમજ આહવા તાલુકા પંચાયતનાં બોર્ડને પતિરાજ પંચાયતનું બોર્ડ મારી વિરોધ પ્રદર્શનની ચીમકી ઉચારતા ખળભળાટ મચી જવા પામ્યો છે.

સુરત જિલ્લા કક્ષા તકેદારી સમિતિ અને લાંચરૂઝત વિરોધી બેઠક કલેક્ટરશ્રી આયુષ ઓકના અધ્યક્ષસ્થાને યોજાઈ હતી

સુરત: સુરત જિલ્લા લાંચરૂઝત વિરોધી અને તકેદારી સમિતિની બેઠક જિલ્લા કલેક્ટર આયુષ ઓકના અધ્યક્ષસ્થાને કલેક્ટર કચેરી સભાખંડ ખાતે બેઠક યોજાઈ હતી. જેમાં લાંચરૂઝત વિરોધી અને તકેદારી સમિતિની કામગીરી અંગે જરૂરી વિગતો સહ સૂચનાઓ આપવામાં આવી હતી. કોઈ પણ પ્રશ્નોનો સમય મર્યાદામાં નિકાલ લાવવાં ઉપસ્થિત અધિકારીશ્રીઓને તાકીદ કરી હતી. આ બેઠકમાં આયુષ ઓક દ્વારા વિભાગના અધિકારીઓને કામગીરી ઝડપી પૂર્ણ કરવા સૂચનો કર્યા હતા. આ બેઠકમાં બેઠકમાં નિવાસી અધિક કલેક્ટરશ્રી વાય.બી. જાલા, સુરત પોલીસ વિભાગના જોઈન્ટ સી.પી. કે.એન.ડામોર અને વિવિધ વિભાગના અધિકારીઓ-પદાધિકારીઓ ઉપસ્થિત રહ્યા હતા.



ખેડૂતો રાસાયણિક ખેતીથી દૂર રહી પ્રાકૃતિક ખેતી કરી સમૃદ્ધિ અને લોકોના સુખી અને તંદુરસ્ત જીવન માટે અપનાવવી પડશે : ધારાસભ્ય મોહનભાઈ ઢોરિયા

ધોરાજી ઉપલેટા પંથકમાં ભાદર નદીમાં આર.ટી.ઓ.ની ચેકીંગ ટીમોએ દરોડો પાડીને રેતીનું વહન કરતા ૭ વાહનો ડીટેઈન કરાયાં

સુરત ખેતીવાડી વિભાગ, આત્મા પ્રોજેક્ટ સુરત, ગુજરાત સ્ટેટ કો.ઓ. ફૂડ એન્ડ વેજીટેબલ ફેડરેશન બારડોલી અને મહુવા પ્રદેશ સહકારી ખાંડ ઉદ્યોગ મંડલી લી. બામણીયાના સંયુક્ત ઉપક્રમે ૫૦૦થી વધુ ખેડૂતોને પ્રાકૃતિક કૃષિ તાલીમ અપાઈ

૩ ઓવરલોડ સબળ અને ૪ વાહનોનો ટેક્સ ભયી ન હોય દંડાત્મક કાર્યવાહી કરાઈ....



સુરત: ખેતીવાડી વિભાગ-સુરત, આત્મા પ્રોજેક્ટ-સુરત, ગુજરાત સ્ટેટ કો.ઓ.પેરેટીવ-ફૂડ અને વેજીટેબલ ફેડરેશન બારડોલી અને મહુવા પ્રદેશ સહકારી ખાંડ ઉદ્યોગ મંડલી લી. બામણીયાના સંયુક્ત ઉપક્રમે મહુવા તાલુકાની વિનય નિકેતન ઉત્તર ભુનિયાદી વિદ્યાલય ખરવાણ ખાતે મિલેટ્સ આંતરરાષ્ટ્રીય વર્ષ ૨૦૨૩ અને પ્રાકૃતિક કૃષિ તાલીમનો કાર્યક્રમ મહુવાના ધારાસભ્યશ્રી મોહનભાઈ ઢોરિયાના અધ્યક્ષ સ્થાને યોજાયો હતો, જેમાં મહુવા તાલુકાના આશરે ૫૦૦થી વધુ ખેડૂતોએ પ્રાકૃતિક કૃષિ માટેની જીવામૃત, ધનજીવામૃત જેવા પ્રાકૃતિક કિટ્સ નાશકો બનાવવાની પ્રત્યક્ષ તાલીમ આપવામાં આવી હતી. ખેતીવાડી વિભાગની સ્માર્ટફોન યોજના અંતર્ગત દૃષ્ય લાભથી ખેડૂતોને ૩.૮૦ લાખના સહાયના પ્રાથમિક મંજૂરીના ઓર્ડર ધારાસભ્યશ્રી મોહનભાઈ ઢોરિયા તેમજ પ્રમુખશ્રી મહુવા પ્રદેશ સહકારી ખાંડ ઉદ્યોગ મંડળી લી. બામણીયા અને સુમલ ડેરીના ચેરમેન માનસિંગભાઈ પટેલ દ્વારા એનાયત કરવામાં આયા હતા.

જિલ્લાના દરેક ગામોમાં જિલ્લાના ખેતીવાડી, બાગાયત, આત્મા, પશુપાલનના અધિકારીઓ માર્ટર ટ્રેનરો સાથે પ્રાકૃતિક તાલીમ શિબિર યોજી રહ્યા છે. આજ રોજ ધારાસભ્યશ્રી મોહનભાઈ ઢોરિયાએ પ્રાકૃતિક કૃષિ વિશે વાત કરતા જણાવ્યું કે, ભારત એક કૃષિ પ્રધાન દેશ છે ત્યારે આજે ગામડાના દરેક ખેડૂતો રાસાયણિક ખેતીથી દૂર રહી પ્રાકૃતિક ખેતી સમૃદ્ધિ અને લોકોના સુખી અને તંદુરસ્ત જીવન માટે અપનાવવી પડશે. જેના માટે રાજ્ય અને કેન્દ્ર સરકાર પ્રાકૃતિક ખેતી માટે મૂળ પ્રોત્સાહન આપી રહી છે. રસાયણમુક્ત ખેતી થકી પોતાના પરિવારની સાથે અન્ય લોકોને પણ સુયોગ્ય અને સ્વાસ્થ્યવર્ધક ખોરાક મળી રહે તે માટે ખેડૂતોએ નાના પાયે પ્રાકૃતિક ખેતીની શરૂઆત કરવા અનુરોધ કર્યો હતો.

વધુમાં તેમણે ખેડૂતોને તકલીફ ના પડે માટે મહુવા વિસ્તારમાં ઉધવહન સિંચાઈ યોજના થકી લોકોને પાણીની તકલીફ પડશે નહિ પડે એવું જણાવ્યું હતું. મહુવા પ્રદેશ સહકારી ખાંડ ઉદ્યોગ મંડળી લી. બામણીયાના પ્રમુખ માનસિંગભાઈ પટેલે જણાવ્યું કે, દેશનાં વડાપ્રધાન નરેન્દ્રભાઈ મોદીની તે પરિકલ્પના મુજબ ખેડૂતોની આવક ઊભલ થાય તે માટે અને આપણી સંસ્થાના ખેડૂતોનું શેરડીનું ઉત્પાદન વધે તે માટે પાયલોટ પ્રોજેક્ટની અમલવારી

કરી ખેડૂત શિબિરો અને ખેતી સ્ટાફ મારફતે રૂબરૂ માર્ગદર્શનના કારણે પાયલોટ પ્રોજેક્ટમાં જોડાયેલ ખેડૂતોના ઉત્પાદનમાં બમણો વધારો થયેલ છે. આ ઉપરાંત રૂબક સિંચાય પદ્ધતિ, જમીન ચકાસણી, બાયોકોપોસ્ટ, વર્મીકોપોસ્ટ, પ્રવાહી જૈવિક ખાતરની ઉપલબ્ધતા ખેડૂતોને સરળતાથી મળી રહે તેવી વ્યવસ્થા ગોઠવી જેનો લાભ લઈ ખેડૂતો પગભર થયા છે. તાજેતરમાં રાજ્યપાલશ્રી એ પ્રાકૃતિક ખેતી માટે ખેડૂતોને રાસાયણિક ખેતીથી દૂર રહીને પ્રાકૃતિક ખેતી કરવા માટે આહવાન કર્યું છે ત્યારે આપણે સૌએ આ અભિયાનમાં જોડાઈને ખેડૂતો આવકને બમણી કરી જમીનને પણ ફળપુષ્ટ બનાવી સહીએ છીએ એમ તેમણે જણાવ્યું હતું.



માર્ગદર્શન હેઠળ શહેર અને જિલ્લામાં વાહન ચેકીંગ ઝુંબેશ ચલાવવામાં આવી રહી છે જેમાં ઓવરલોડ, રોંગસાઈડ ડ્રાઈવીંગ, લાયસન્સ, આરટીઓ પાસીંગ અને ટેક્સ સહિતની બાબતો અંગે ચેકીંગ કરવામાં આવી રહ્યું છે ત્યારે આજરોજ વહેલી સવારે આરટીઓની ટીમો દ્વારા ધોરાજી ના ડીટેઈન કરી લેવામાં આવેલ ભોલગામડા પાસે આવેલ ભાદર નદી ખાતે ૨૩ પાડવામાં આવી હતી. આરટીઓ અધિકારી ખપેડના જણાવ્યા અનુસાર આ દરોડામાં કુલ ૧૯ જેટલા વાહનો કે જે રેતીનું વહન કરતા દંડનીય કાર્યવાહી કરવામાં આવી હતી જેમાં કુલ ૭ વાહનો

ડીટેઈન કરી લેવામાં આવેલ છે. આ ડીટેઈન કરેલા વાહનો પૈકી ત્રણ ઓવરલોડ વાહનો હતા જ્યારે ચાર વાહનોના ધારકોએ ટેક્સ ભયી ન હોવાનું બહાર આવ્યું હતું. આથી આ તમામ વાહનધારકો સામે દંડનીય કાર્યવાહી કરવામાં આવેલ હતી.

તા. ૬ થી ૧૩ જૂન દરમિયાન રાજ્યકક્ષાની દ્વંમી 'અમિલ ભારતીય રાષ્ટ્રીય શાળાકીય સ્પર્ધા અં.-૧૯' યોજાશે સ્પર્ધામાં ભાગ લેવા માંગતા ૧૯ વર્ષ સુધીના ભાઈઓ/બહેનો માટે ૨૩ અને ૨૪ મે ના રોજ વેબટલીફટિંગ અને ટેકવાન્ડોની રમત માટે પસંદગી પ્રક્રિયા થશે

સુકોઈયા ટેકોલોજી પ્રાઇવેટ લિમિટેડના કેડીટોને ધ્યાનમાં લેવામાં આવે સંબંધિત વિગતો

ડાંગ જિલ્લાનાં આહવા તાલુકાનાં કલમ વિહીર કોદમાળ ગામે પાણીનાં વલખા પડતા

ગ્રામજનોએ પાણી પુરવઠા કચેરીએ ધસી જઈ હલ્લા બોલ કરી કાર્યપાલક ઈજનેરને આવેદનપત્ર પાઠવ્યું

સાપુતારા (પુંડલીક વાઘમારે) ડાંગ જિલ્લાનાં આહવા તાલુકાનાં કલમવિહીર કોદમાળ ગામે પાણીનાં વલખા પડતા ગ્રામજનોએ પાણી પુરવઠા કચેરીએ ધસી જઈ હલ્લા ઋતુનાં પાણીનાં સ્રોત નીચા જતા

બોલ કરી કાર્યપાલક ઈજનેરને આવેદનપત્ર પાઠવ્યું. પ્રાપ્ત વિગતો અનુસાર રાજ્યનાં ઇવાડે આવેલ ડાંગ જિલ્લામાં ભરઉનાગાની પુરવઠા કચેરીએ ધસી જઈ હલ્લા ઋતુનાં પાણીનાં સ્રોત નીચા જતા

પદાધિકારીઓની ખાચકી નીતિની પગલે આ પાણીની યોજનાઓ પોંચ સાબિત થવા પામી છે. ત્યારે ડાંગ જિલ્લાનાં આહવા તાલુકાનાં કલમવિહીર (કોદમાળ) ગામમાં ગ્રામજનોને પાણી માટે વલખા મારવાની નોખત ઉભી થતા પાણી પુરવઠાની કચેરીએ ધસી જઈ હલ્લા બોલ કરી આવેદનપત્ર પાઠવ્યું હતું. કલમવિહીર (કોદમાળ) ગામમાં ગ્રામજનોએ જણાવ્યું હતું કે છેલ્લા પંદર (૧૫) દિવસથી ગામમાં પાણી આવતું નથી અને પાણી નહીં આવવાના કારણે ગામનાં લોકોને ભારે મુશ્કેલીનો સામનો કરવો પડી રહેલ છે. વધુમાં આ ગામમાં પાણીનો કોઈ બીજો સ્રોત નથી અને હાલની આ હળહળાટી ગરમીની સિઝનમાં નદી,નાળા , કુવા,બોર પણ સુકાઈ ગયેલ છે. અને પાણી પુરવઠા વિભાગ આહવા દ્વારા અમોને છેલ્લા પંદર દિવસથી પાણીની સુવિધાઓ પુરી ના પાડતા ગામનાં લોકો,મહીલાઓ અને દોરે ઢાકરોને પાણી બાબતે મોટી સમસ્યા ઉભી થઈ છે.

પશ્ચિમ રેલવે દ્વારા ઉઠાળા વિશેષ ટ્રેન શરૂ વલસાડ- જમ્મુ તાવી

Table with 5 columns: ટ્રેન નં., કયા સ્ટેશનથી કયા સ્ટેશન સુધી, સેવાની તારીખ, પ્રસ્થાન, આગમન. Includes details for 09097 and 09098 trains.

જિલ્લા સંકલન-વ-ફરિયાદ સમિતિની ભાગ-૧ અને રની બેઠક

હવે તા:૨૬ મે ના રોજ યોજાશે સુરત: જિલ્લા સંકલન-વ-ફરિયાદ સમિતિની ભાગ-૧ અને ભાગ-૨ ની બેઠક તા:૨૬/૫/૨૦૨૩ ના રોજ જિલ્લા સેવા સદન, 'બલોક-એ'ના બીજા માળે સવારે ૧૦:૦૦ કલાકે યોજાશે. આ બેઠક અગાઉ તા:૨૦/૫/૨૦૨૩ નાં રોજ યોજાનાર હતી. પરંતુ તા.૧૯ થી ૨૧ મે દરમિયાન રાજ્ય સરકાર દ્વારા ચિંતન શિબિરનું આયોજન હોવાથી જિલ્લા સંકલન-વ-ફરિયાદ સમિતિની બેઠકની બદલાયેલી તારીખ મુજબ સર્વ અધિકારીશ્રીઓને ઉપસ્થિત રહેવા જણાવાયું છે.

સચીનથી ગુમ થયેલા કરીનાબેન પંડીતની ભાળ મળે તો જાણ કરશો

સુરત: નાયબ પોલીસ કમિશનર, કાર્થમ, સુરત શહેર(ડી.સી.બી)ના જણાવ્યા અનુસાર તા.૦૫/૦૫/૨૦૨૩ના રોજ ઘર નં- ૦૮, શર્માની ચાલમાં, છોટુકાની વાડી, પાલીગામ, સચીન સુરત (મૂળ: મલકોલી ગામ, જી-વૈશાલી, બિહાર) ખાતે રહેતા વૈજનાથ પંડીતની ૧૬ વર્ષીય પુત્રી કરીનાબેન કોઈને કહ્યા વગર ક્યાંક ચાલ્યા ગયા છે. તેમણે કોઈ કલરનું ફોન પહેરેલ છે. તેઓ શરીરે મધ્યમ બાંધાના, રંગે ઘઉંવર્ણ અને ઉંચાઈ ૪.૫ ફુટ છે. જે કોઈને ભાળ મળે તેમણે નજીકના પોલીસ સ્ટેશન અથવા સચિન પોલીસ સ્ટેશનનો સંપર્ક કરવા વિનંતી છે. ખતોદરાથી સુમિતભાઈ પાંડે લાપતા સુરત: નાયબ પોલીસ કમિશનર, કાર્થમ, સુરત શહેર(ડી.સી.બી)ના જણાવ્યા અનુસાર તા.૦૪/૦૫/૨૦૨૩ ના રોજ ઘર અંબાનગર-૦૨, સી.આર.પાટીલની ઓફીસની આગળ, સુરત (મૂળ -ઉચેઢાગાવ, જી. ભદોરી, ઉત્તરપ્રદેશ) ખાતે રહેતા અવધેશકુમાર પાંડેનો ૧૬ વર્ષીય પુત્ર સુમિત કોઈને કહ્યા વગર ક્યાંક ચાલ્યા ગયા છે. સફેદ કલરનું શર્ટ તથા બ્લુ કલરનું પેન્ટ પહેરેલ છે.

NOTICE

Notice is hereby given that the share certificate no(s) 7507 for 3000 shares bearing distinctive no(s) 17608051 to 17611050 under Folio No. H5R0059647, standing in the name(s) of SANJEEV GOYAL jointly with REENA GOYAL in the books of M/S. THE TATA POWER COMPANY LTD., of F V Rs. 1/- share each has/have been lost/misplaced/destroyed the advertiser has/have applied to the company for issue of duplicate share certificate(s) in lieu thereof. Any person(s) who has/have claim(s) on the said shares should lodge such claim(s) with the company's registrars and transfer agents viz TSR Consultants Pvt. Ltd., C-101, 1st Floor, 247 Park, L.B.S. Marg, Vikhroli West, Mumbai, 400083, Maharashtra within 15 days from the date of this notice failing which the company will proceed to issue duplicate share certificate(s) in respect of the said shares.

Date: 19-05-2023 Name(s) of the shareholder(s)
Place: Delhi SANJEEV GOYAL

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR CHAMPALALJI FINANCE PRIVATE LIMITED OPERATING IN REAL ESTATE DEVELOPMENT AT MUMBAI, MAHARASHTRA

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the Corporate Debtor along with CIN / PAN	CHAMPALALJI FINANCE PRIVATE LIMITED
2. Address of the registered office	Sheela Estate, Grant Road, Mumbai Mumbai City MH 400007 IN
3. URL of website	https://insolvencyandbankruptcy.in/cirp/champalalji-finance-private-limited/
4. Details of place where majority of fixed assets are located	Assets of the Corporate Debtor are mostly in the form of land at Mumbai
5. Installed capacity of main products/ services	NA
6. Quantity and value of main products/ services sold in last financial year	The Company is dealing in construction services and real estate development in respect of commercial and industrial buildings and civil structures
7. Number of employees / workmen	Details not available as on date of CIRP
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details are available with the RP can be procured from- https://insolvencyandbankruptcy.in/cirp/champalalji-finance-private-limited/ And by email request at champalaljifinance.ibt@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	https://insolvencyandbankruptcy.in/cirp/champalalji-finance-private-limited/
10. Last date for receipt of expression of interest	09.06.2023
11. Date of issue of provisional list of prospective resolution applicants	19.06.2023
12. Last date for submission of objections to provisional list	24.06.2023
13. Process email id to submit EOI	champalaljifinance.ibt@gmail.com

Mr. Anand Sobhadra
IBBI/PA-001/IP-P00739/2017-2018/11771
Address: Flat-2183, Sector- B, Pocket-2, Vasant Kunj, New Delhi, National Capital Territory of Delhi, 110070
Email: sobhadra65@gmail.com
Date : 20.05.2023
Place: New Delhi
For Champalalji Finance Private Limited

केनरा बैंक Canara Bank

JVPD BRANCH: 101, Reyn Basera Bldg., 4th Road, Opp. Cooper Hospital Mumbai 400 056.

DEMAND NOTICE SECTION 13(2) TO BORROWER/ MORTGAGOR

Ref: 0121/CAN/HLN/CA/HA/NAV/KAR/13(2) Date: 17.04.2023

(1) Mrs. Nancy Ameya Karanjavkar (Borrower & Mortgagor), Mr. Ameya Jayant Karanjavkar (Borrower & Mortgagor), 11 Rajshreedham, Near Pratap Cinema, Kolbad Road, Thane - 400601.
(2) Mrs. Jyotsna Jayant Karanjavkar (Co-Borrower), Mr. Jayant Shankar Karanjavkar (Co-Borrower), 602 Saurabh Tower, Near Pratap Cinema, Kolbad Road Thane - 400601.

Dear Sir,
Sub: Notice issued under Section 13(2) of the Securitisation & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002.

The undersigned being the Authorized Officer of Canara Bank, Regional Office North (herein after referred to as "the secured creditor"), appointed under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, (hereinafter referred to as "the Act") do hereby issue this notice to you as under:

That Mrs. Nancy Ameya Karanjavkar, Mr. Ameya Jayant Karanjavkar, Mrs. Jyotsna Jayant Karanjavkar AND Mr. Jayant Shankar Karanjavkar (hereinafter referred to as "the Borrower") have availed credit facility / facilities stated in the Schedule A hereunder and has entered into the security agreement(s) in favor of the secured creditor. While availing the said financial assistance, you have expressly undertaken to repay the loan amount(s) in accordance with the terms and conditions of the above mentioned agreements.

That Sri (hereinafter referred to as "the Guarantor") and corporate guarantee of has guaranteed the payment on demand of all moneys and discharge all obligations and liabilities owing or incurred to the secured creditor by the Borrower for credit facilities up to the limit of Rs. /- (Rupees) with interest thereon.

You (The person mentioned in schedule B) are also entered in to agreements against the secured assets which are detailed in Schedule B hereunder.

However, from DEC/2022 (month/year), the operation and conduct of the said financial assistance / credit facilities have become irregular. The books of account maintained by the secured assets shows that the liability of the Borrower towards the secured creditor as on date amounts to Rs. 42,96,309.19 (Rupees Forty Two Lakh Ninety Six Thousand Three Hundred Nine And Nineteen Paise Only) the details of which together with future interest rate are stated in Schedule C hereunder. It is further stated that the Borrower / Guarantor having failed to keep up with the terms of the above said agreement in clearing the dues of the secured creditor within the time given, and have been evasive in settling the dues. The operation and conduct of the above said financial assistance / credit facilities/ies having come to a standstill and as a consequence of the default committed in repayment of principal debt/ installment and interest thereon, the secured creditor was constrained to classify the debt as Non Performing Asset (NPA) as on 30.03.2023 (mention date) in accordance with the directives/guidelines relating to asset classification issued by the Reserve Bank of India.

The secured creditor through this notice brings to your attention that the Borrower has failed and neglected to repay the said dues/ outstanding liabilities and hence hereby demand you under Section 13(2) of the Act, by issuing this notice to discharge in full the liabilities of the Borrower as stated in Schedule C hereunder to the secured creditor within 60 days from the date of receipt of this notice. Further, it is brought to your notice that you are also liable to pay future interest at the penal rate of interest changing from time to time with all cost with all costs, charges, expenses and incidental expenses with respect to the proceedings undertaken by the secured creditor in recovering its dues. Please take note of the fact that if you fail to repay to the secured creditor the aforesaid sum of Rs. 42,96,309.19 (Rupees Forty Two Lakh Ninety Six Thousand Three Hundred Nine and Nineteen paise only), together with further interest and incidental expenses and costs as stated above in terms of this notice under Section 13(2) of the Act, the secured creditor will exercise all or any of the rights detailed under sub-section 4(a) and (b) of Section 13, the extract of which is given here below to convey the seriousness of this issue:

13(4)- In case the Borrower/Guarantor fails to discharge liability in full within the period specified in sub-section (2), the secured creditor may take recourse to one or more of the following measures to recover his secured debt, namely;

(a) Take possession of the secured assets of the Borrower/Guarantor including the right to transfer by way of lease, assignment or sale for realizing the secured asset;

(b) Take over the management of the business of the Borrower including the right to transfer by way of lease, assignment or sale for realizing the secured asset;

Provided that the right to transfer by way of lease, assignment or sale shall be exercised only where the substantial part of the business of the Borrower is held as security for the debt;

Provided further that where the management of whole of the business or part of the business is severable, the secured creditor shall take over the management of such business of the borrower which is relatable to the security for the debt;

and under other applicable provisions of the said Act.

Your attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

You are also put on notice that in terms of section 13(1) the Borrower/Guarantor shall not transfer by way of sale, lease or otherwise the said secured assets detailed in Schedule B hereunder without obtaining written consent of the secured creditor. It is further brought to your notice that any contravention of this statutory injunction/ restraint, as provided under the said Act, is an offence and if for any reason, the secured assets are sold or leased out in the ordinary course of business, the sale proceeds or income realized shall be deposited with the secured creditor. In this regard you shall have to render proper accounts of such realization / income.

This notice of Demand is without prejudice to and shall not be construed as waiver of any other rights or remedies which the secured creditor may have including further demands for the sums found due and payable by you.

This is without prejudice to any other rights available to the secured creditor under the Act and/or any other law in force.

Please comply with the demand under this notice and avoid all unpleasantness. In case of Non-compliance, further remedial action will be resorted to, holding you liable for all costs and consequence.

Sd/-
Thanking You Yours faithfully,
Authorized Officer

SCHEDULE - A

[Details of the credit facilities/ies availed by the Borrower]

Sl. No.	Loan No.	Nature of Loan/Limit	Date of sanction	Amount
1.	121619001021	Housing Loan	04/04/19	Rs 38.00 Lakhs

SCHEDULE - B [Details of security assets]

Sl. No.	Immovable	Name of Title holder
1.	EMT of Residential Apartment Bearing No. 53 Admeasuring 55.69 sq. mtrs. (RERA carpet area) on 5 th Floor Along with the parking for 1 car in Wing -D Alpine in the building known as "Kalpataru Immensa" Village Balkum Taluka and District Thane Property bearing New Survey No. 89/6, 89/8, 90/1, 90/2, 90/3A, 90/3B, 90/3C, 90/3D, 90/3F, 90/4, 91, 95/1, 95/2, 95/3, 95/6, 95/7A, B, C, 95/8, 95/9, 95/12, 95/13, 95/14, 95/15, 95/16, 95/19.	Mrs. Nancy Karanjavkar Mr. Amey Karanjavkar

SCHEDULE - C

[Details of liability as on date] (Amount in Rupees)

Sl. No.	Loan No.	Nature of Loan / Limit	Liability With Interest	Rate Of Interest
1.	121619001021	Housing Loan	Rs. 42,96,309.19	8.80% at sanction

Sd/-
Authorized Officer, Canara Bank

SBL The Standard Batteries Limited

(CIN No.: L6590MH1945PLC004452)

Regd. Off.: Rustom Court Bldg., Opp. Podar Hospital, Dr. Annie Besant Road, Worli, Mumbai, Maharashtra, India-400 030. Tel. No: 022 2491 9569
E-Mail: standardbatteries.123@yahoo.co.in; Website: www.standardbatteries.co.in

NOTICE

Pursuant to Regulation 29 read with Regulation 4 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 (Listing Regulations), Notice is hereby given that a Meeting of the Board of Directors of the Company is scheduled to be held on Tuesday, 30 May 2023, inter alia, to consider and approve Audited Financial Results of the Company for the financial year ended March 31, 2023.

The said Notice may be accessed on the Company's website at <http://www.standardbatteries.co.in>

Pursuant to clause 6 of the code of Internal Procedures and Conduct for Regulation, Monitoring and Reporting of Trading by Insiders of the Company, read with amended clause 4 of Schedule B of SEBI (Prohibition of Insider Trading) Regulations, 2015 as amended, trading window for dealing in the Company's scrip by the Directors, Designated employees of the Company remains closed from 1st April, 2023 till completion of 48 working hours after the Audited Financial Results of the Company for the year ended March 31, 2023 are made public.

Place : Mumbai
Date : 22nd May, 2023
For The Standard Batteries Limited (Mahendra Prasad)
Company Secretary and Compliance Officer

SBI State Bank of India

BRANCH - STRESSED ASSETS MANAGEMENT BRANCH - II

Authorized Officer's Details
Name: Mr. R. Poonkoman
Address: State Bank of India, SAM II Branch, Ground Floor, Raheja Chambers, Free Press Journal Marg, Nariman Point, Mumbai - 400 021
E-mail ID : team2.15659@sbi.co.in
Mobile No: 9967173021
Landline No. (Office) : 022 - 22040439
Alternate Mobile No - 8220011238
Fax No.022 - 22811401

Appendix - IV - A [See Proviso to Rule 8(6)]

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged / charged to the Secured Creditor, the physical possession of which has been taken by Authorised Officer of State Bank of India, the Secured Creditor, will be sold on "As is Where is", "As is What is" and "Whatever there is" for recovery of Rs. 20,57,61,997/- (as on 22.07.2020), + interest at contracted rate till date thereon + expenses & costs (less cash recoveries, if any) due to the secured creditor from Mr. Alex Samson (Borrower).

The property wise reserve price will be as under:

Name of the Title Deed Holders	Description of Property/ies	Reserve Price (Rs. in Crs)	Earnest Money Deposit (EMD)
Mr. Alex Samson	All that piece and parcel of Flat No.1702, 17th floor, Building "Le Palazzo", CTS No. 4/5/19, 5/5/19, 6/5/19, 7/5/19, 8/5/19 and 10/5/19 (part) of Malabar and Cumballa Hill Division, August Kranti Marg, Nana Chowk, Near August Kranti Marg, Grant Road, Mumbai-400 036. Admeasuring carpet area 2928 Sq. Ft. with 4 Car parking	16.01	1,60,10,000/-

Date & Time of e-auction: Date: 12.06.2023, Time: 300 Minutes From 11.00 a.m. to 4.00 p.m. with unlimited extensions of 10 minutes each

Bid Increment Amount: Rs. 1,00,000/- and in multiple of Rs. 1,00,000/-

Date and time for submission of EMD and request for participation/ KYC Documents/ Proof: On or before 09.06.2023, before 4.30 p.m.

Date & Time of inspection property: Date 02.06.2023: From 11.00 am. to 4.00 pm

Contact person / Contact Number: Mr. Sachin Chavan - 9987173021

This publication also serves as 15 days prior notice for e-auction to all concern parties.

For detailed terms and conditions of the sale, please refer to the link provided in State Bank of India, the Secured Creditor's websites:
www.sbi.co.in
<https://www.msstcecommerce.com/auctionhome/ibapi/index.jsp>

Date : 19.05.2023
Place : Mumbai
Sd/-
Authorized Officer
State Bank of India

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF EUPHORIA TECHNOLOGIES PRIVATE LIMITED

RELEVANT PARTICULARS

Sl. No.	Particulars	Quarter ended 31st March 2023	Quarter ended 31st March 2022	Year Ended 31st March 2023	Year Ended 31st March 2022
1	Total Income from Operations (Net)	89.03	166.70	569.13	305.03
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	57.75	(17.60)	297.71	7.45
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	57.61	(17.60)	297.58	15.34
4	Total Comprehensive Income for the period (Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax))	58.22	(5.72)	250.27	14.15
5	Paid-up Equity Share Capital (Face Value of Rs. 10/- each)	2,885.84	1,442.92	2,885.84	1,442.92
6	Other Equity			606.729	1,799.906
7	Earning Per Share (before Extra-Ordinary items) of Rs.10/- each (for continuing and discontinued operations)	0.202	(0.040)	0.867	0.098
(i)	a) Basic	0.202	(0.040)	0.867	0.098
	b) Diluted	0.202	(0.040)	0.867	0.098

NOTES:

1. The above is an extract of the detailed format of Standalone Audited Financial Results for the quarter and Year ended 31st March 2023 filed with the Stock Exchange/ under Regulation 33 of the SEBI LODR Regulations, 2015. The full format of the Audited results for the quarter and Year ended 31st March 2023 is available on the Company website "www.jmdlimited.com" and on the Stock Exchange website i.e. www.bseindia.com.

For JMD Ventures Limited
Date: May 19, 2023
Place: Mumbai
Sd/-
Dhruva Narayan Jha
Managing Director

SCHEDULE 1

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF GREENLEAF COMMERCE PRIVATE LIMITED

RELEVANT PARTICULARS

Sl. No.	Particulars	GREENLEAF COMMERCE PRIVATE LIMITED
1.	Name of corporate debtor	GREENLEAF COMMERCE PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	05/11/2012
3.	Authority under which corporate debtor is incorporated / registered	Registrar of companies/Mumbai
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U51909MH2012PTC237541
5.	Address of the registered office and principal office (if any) of corporate debtor	Shop No. 6, Rama Smruti, B wing, Ground Floor, plot H-11, Sector 14, Divaly/Betapur, Navi Mumbai
6.	Insolvency commencement date in respect of corporate debtor	25/11/2022 date of pronouncement of Order by Honble NCLT Mumbai, Resolved the said order by the undersigned on 17/05/2023
7.	Estimated date of closure of insolvency resolution process	25/05/2023, being 180 days from the ORP commencement date (suitable relief for exclusion of period shall be made)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Pranav Damania Regn. No. IBBI/PA-001/IP-P00079/2017-18/10364 Validation of Authorization of Assignment:23/12/2023
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Address: 407, Sangar Enclave, Opposite PVR Millap Creem, S.V. Road, Kandivali (West), Mumbai- 400067 Reg. Email Id: pranav@pranavd.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Physical Address same as in Point No. 9 Process Specific Email Id: greenleafcorp@gmail.com
11.	Last date for submission of claims	31st May, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link: www.ibbi.gov.in N.A.

Notice is hereby given that the National Company Law Tribunal (Mumbai Bench - II) has ordered the commencement of a Corporate Insolvency Resolution Process of the Greenleaf Commerce Private Limited on 17.05.2023. (Order Received on 18.05.2023)

The creditors of Greenleaf Commerce Private Limited are hereby called upon to submit their claims with proof on or before 31.05.2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the Entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against Entry No. 13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Mahendra Prasad Jindal
Interim Resolution Professional
Date : 19.05.2023
Place : Ahmedabad
IBBI/PA-001/IP-P00616/2017-2018/11073

SCHEDULE 1

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF GREENLEAF COMMERCE PRIVATE LIMITED

RELEVANT PARTICULARS

Sl. No.	Particulars	GREENLEAF COMMERCE PRIVATE LIMITED
1.	Name of corporate debtor	GREENLEAF COMMERCE PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	05/11/2012
3.	Authority under which corporate debtor is incorporated / registered	Registrar of companies/Mumbai
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U51909MH2012PTC237541
5.	Address of the registered office and principal office (if any) of corporate debtor	Shop No. 6, Rama Smruti, B wing, Ground Floor, plot H-11, Sector 14, Divaly/Betapur, Navi Mumbai
6.	Insolvency commencement date in respect of corporate debtor	25/11/2022 date of pronouncement of Order by Honble NCLT Mumbai, Resolved the said order by the undersigned on 17/05/2023
7.	Estimated date of closure of insolvency resolution process	25/05/2023, being 180 days from the ORP commencement date (suitable relief for exclusion of period shall be made)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Pranav Damania Regn. No. IBBI/PA-001/IP-P00079/2017-18/10364 Validation of Authorization of Assignment:23/12/2023
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Address: 407, Sangar Enclave, Opposite PVR Millap Creem, S.V. Road, Kandivali (West), Mumbai- 400067 Reg. Email Id: pranav@pranavd.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Physical Address same as in Point No. 9 Process Specific Email Id: greenleafcorp@gmail.com
11.	Last date for submission of claims	31st May, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link: www.ibbi.gov.in N.A.

Notice is hereby given that the National Company Law Tribunal (Mumbai Bench - II) has ordered the commencement of a corporate insolvency resolution process of Greenleaf Commerce Private Limited vide order no. CP (IB) / 515 / 2020 dated November 25, 2022. The creditors of Greenleaf Commerce Private Limited, are hereby called upon to submit their claims with proof on or before 31.05.2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [N.A.] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Mr. Pranav Damania
Date: May 18, 2023
Place: Mumbai
Reg No: IBBI/PA-001/IP-P00079/2017-18/10164
Interim Resolution Professional
In the matter of Greenleaf Commerce Private Limited
Authorization for Assignment ("AFA")
AFA No.: AA1/10164/02/231223/105289
AFA Validity: December 23rd, 2023

For Advertising in TENDER PAGES

Contact
JITENDRA PATIL

Mobile No.: 9029012015
Landline No.: 67440215

PUBLIC NOTICE

KRCHOKSEY HOLDINGS PRIVATE LIMITED is going to surrender its SEBI registration No. INA000011273 and BASL membership Certificate no. 1524 and that if anyone has any grievances, they can lodge the grievances at scores.gov.in.

IN THE COURT OF ADDITIONAL CHIEF JUDICIAL MAGISTRATE AT TALUKA-SANAND, DISTRICT-AHMEDABAD, GUJARAT STATE

PUBLIC NOTICE

PROCLAMATION REQUIRING THE APPEARANCE OF A PERSON ACCUSED C.C: 6280/2015
DATE FIXED: 31/05/23 (Cr.P.C. Sec. 82, Form No. 4)

ACCUSED: [1] Midas International Add. 18, Ravi Kiran, Plot No. 58B, New Link Road, Andheri(West), Mumbai - 400 058
[2] Mrs. M.C.Vora Proprietress of Midas International Add. 18, Ravi Kiran, Plot No. 58B, New Link Road, Andheri(West), Mumbai - 400 058

WHEREAS complaint has been made before me that, [1] Midas International, Add. 18, Ravi Kiran, Plot No. 58B, New Link Road, Andheri(West), Mumbai - 400 058 and [2] Mrs. M.C.Vora Proprietress of Midas International Add. 18, Ravi Kiran, Plot No. 58B, New Link Road, Andheri(West), Mumbai - 400 058 has committed (or is suspected to have committed) the offence punishable under section 138, of the Negotiable Instrument Act, 1881 and it has been returned to a warrant of arrest thereupon issued that the said Accused cannot be found, and whereas it has been shown to my satisfaction that the said Accused has absconded (or is concealing themselves to avoid the service of the said warrant);

Proclamation is hereby made that the said [1] Midas International, Add. 18, Ravi Kiran, Plot No. 58B, New Link Road, Andheri (West), Mumbai - 400 058 and [2] Mrs. M.C.Vora Proprietress of Midas International Add. 18, Ravi Kiran, Plot No. 58B, New Link Road, Andheri (West), Mumbai - 400 058 is required to appear at Civil Court, Sanand before ADDL SR. CIVIL JUDGE & A.C.J.M. SANAND to answer the said complaint on the day of 31-05-2023.

Dated, This day of 01-05-2023
Addl. Chief Judicial Magistrate
Sanand, Ahmedabad (Rural)
State: Gujarat

JMD VENTURES LIMITED

CIN : L67190MH2000PLC033180,
Regd. Office : Unit No. 323/324, 3rd Floor, Building No. 9, Laxmi Plaza, New Link Road, Andheri (West), Mumbai-400053.
Email : jmdtele@gmail.com, Website : www.jmdlimited.com

STATEMENT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31ST MARCH 2023 (Rs.in lakhs)

Sl. No.	PARTICULARS	Quarter ended 31st March 2023	Quarter ended 31st March 2022	Year Ended 31st March 2023	Year Ended 31st March 2022
1	Total Income from Operations (Net)	89.03	166.70	569.13	305.03
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	57.75	(17.60)	297.71	7.45
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	57.61	(17.60)	297.58	15.34
4	Total Comprehensive Income for the period (Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax))	58.22	(5.72)	250.27	14.15
5	Paid-up Equity Share Capital (Face Value of Rs. 10/- each)	2,885.84	1,442.92	2,885.84	1,442.92
6	Other Equity			606.729	1,799.906
7	Earning Per Share (before Extra-Ordinary items) of Rs.10/- each (for continuing and discontinued operations)	0.202	(0.040)	0.867	0.098
(i)	a) Basic	0.202	(0.040)	0.867	0.098
	b) Diluted	0.202	(0.040)	0.867	0.098

NOTES:

1. The above is an extract of the detailed format of Standalone Audited Financial Results for the quarter and Year ended 31st March 2023 filed with the Stock Exchange/ under Regulation 33 of the SEBI LODR Regulations, 2015. The full format of the Audited results for the quarter and Year ended 31st March 2023 is available on the Company website "www.jmdlimited.com" and on the Stock Exchange website i.e. www.bseindia.com.

For JMD Ventures Limited
Date: May 19, 2023
Place: Mumbai
Sd/-
Dhruva Narayan Jha
Managing Director

RAMNATH GOENKA MEMORIAL FOUNDATION

2021 & '22

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NOTICE

3M INDIA LIMITED

CIN: L31300KA1987PLC013543, Website: www.3m.com/in
Mail id: investorhelpdesk.in@mmm.com
Regd Office: Plot No. 48-51, Electronics City, Hosur Road, Bangalore- 560100

NOTICE OF LOSS OF SHARE CERTIFICATES

The following Share Certificates of the Company have been reported as lost/misplaced

